

GOVERNMENT OF INDIA
MINISTRY OF COAL

RAJYA SABHA
UNSTARRED QUESTION NO. 1806
ANSWERED ON 09.03.2026

SUSTAINABLE COAL MINING OPERATIONS

1806 SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of COAL be pleased to state:

- (a) the status of coal mining operations in the State of Maharashtra, particularly in Chandrapur, Nagpur and Yavatmal districts;
- (b) whether environmental and forest clearance issues have affected production levels;
- (c) the details of measures taken to balance coal extraction with environmental protection and rehabilitation of affected communities; and
- (d) whether any mine closures or capacity reductions have been proposed and the steps taken to ensure compliance with environmental norms and sustainable mining practices in the State?

ANSWER

MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

- (a) Coal mining operations in the State of Maharashtra are carried out by Western Coalfields Limited (WCL), a subsidiary of Coal India Limited (CIL) and other companies having coal blocks allocated by the Ministry of Coal. The details of coal mines and the status of mining operations is given as **Annexure**.
- (b) Overall coal production levels have not been affected due to Forest Clearance (FC) or Environmental Clearance (EC) issues.
- (c) Coal extraction is undertaken with due consideration to environmental protection and rehabilitation of affected communities through a comprehensive framework of regulatory compliance, environmental management, and social responsibility measures. Land acquisition for coal mining projects is undertaken under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013; and the Coal Bearing Areas (Acquisition and Development) Act, 1957, which ensures fair and transparent processes for acquiring agricultural and other lands.

Mining projects are undertaken only after preparation of Environmental Impact Assessment (EIA) and Environmental Management Plans (EMP), which assess impacts on air, water, soil,

forest cover, and biodiversity, and prescribe mitigation measures. Public consultation through Public Hearings ensures participation of local communities and incorporation of their concerns into project planning and implementation.

In compliance with Environmental Clearance (EC) and consent conditions, extensive pollution control and environmental protection measures are implemented. These include air pollution control through fixed and mobile sprinklers, fog cannons, mechanical road sweeping, enclosed coal handling plants, truck washing systems, tarpaulin-covered transportation, continuous ambient air quality monitoring stations, wind barriers, and adoption of technologies such as surface miners and First Mile Connectivity projects.

Water pollution is addressed through sedimentation ponds, effluent treatment plants, sewage treatment plants, groundwater monitoring, and rainwater harvesting structures. Soil conservation and ecological restoration are undertaken through topsoil preservation, bio-reclamation of overburden dumps, large-scale plantation drives, and reclamation of mined-out areas in consultation with State Forest Departments.

Additionally, noise pollution is mitigated through engineering controls, development of green belts around mining areas, and provision of protective equipment to workers, with regular monitoring through accredited laboratories.

(d) Mining operations, including closure or capacity adjustments, are carried out in accordance with statutory provisions and environmental safeguards to ensure sustainable mining practices. Environmental Clearance (EC) for coal mining projects is granted by the Ministry of Environment, Forest and Climate Change after appraisal and recommendation by the Expert Appraisal Committee (EAC) under the Environment Impact Assessment (EIA) Notification, 2006, issued under the Environment (Protection) Act, 1986. During appraisal, the EAC considers the approved Mine Plan, including the Mine Closure Plan, which ensures scientific and sustainable mining operations. The process involves screening, scoping, and detailed scientific appraisal before grant of EC. The terms and conditions of EC as well as approved Mine Plans incorporate provisions for environmental protection, safety measures, protection of flora and fauna, and restoration of mined-out areas.

Annexure

A. List of WCL mines -

SN	NAME OF MINE	DISTRICT	STATUS (producing / Non-Producing)	REMARKS
1	Durgapur Rayatwari Colliery	Chandrapur	Producing	

2	Mahakali	Chandrapur	Non-Producing	Production stopped and protective works for stability are in progress.
3	Nandgaon Incline	Chandrapur	Producing	
4	Hindustan Lalpeth Colliery- I	Chandrapur	Non-Producing	Production stopped and protective works for stability are in progress.
5	Bhatadi Expansion	Chandrapur	Producing	
6	Durgapur Expansion	Chandrapur	Producing	
7	Hindustan Lalpeth Scheme	Chandrapur	Producing	
8	Ballarpur RO	Chandrapur	Producing	
9	Dhoptala OC (Sasti UG to OC)	Chandrapur	Producing	
10	Ballarpur OC	Chandrapur	Producing	
11	Gouri Pauni Expansion	Chandrapur	Producing	
12	Gouri Deep /Gouri Central	Chandrapur	Producing	
13	Pauni-II Expansion	Chandrapur	Producing	
14	Sasti Expansion	Chandrapur	Producing	
15	New Majri - II (A) Expn.	Chandrapur	Non-Producing	Reserve Exhausted and used for backfilling of NMUG to OC Mine.
16	New Majri UG to OC	Chandrapur	Producing	
17	Amalgamated Yekona I & II	Chandrapur	Producing	
18	Penganga OC	Chandrapur	Producing	
19	Kolgaon OC	Yavatmal	Producing	

20	Bellora-Naigaon Deep OC	Yavatmal	Producing	
21	Mungoli Nirguda Extention Deep	Yavatmal	Producing	
22	Niljai Deep OC	Yavatmal	Producing	
23	Bhandewara Incline / Rajur	Yavatmal	Producing	
24	Ghonsa	Yavatmal	Producing	
25	Junad	Yavatmal	Producing	
26	Kolarpimpri	Yavatmal	Producing	
27	Ukni Deep	Yavatmal	Producing	
28	Pimpalgaon	Yavatmal	Non-Producing	Amalgamated Ukni-Pimpalgaon OC has been approved on cost plus basis for commissioning.
29	Patansaongi	Nagpur	Producing	
30	Saoner-I	Nagpur	Producing	
31	Saoner-II	Nagpur	Producing	
32	Saoner-III	Nagpur	Producing	
33	Silewara	Nagpur	Producing	
34	Waghoda	Nagpur	Non-Producing	Development activities (Incline Drivage etc) are in progress.
35	Adasa UG to OC	Nagpur	Producing	
36	Amalgamated Gondegaon-Ghatrohana	Nagpur	Producing	
37	Amalgamated Inder Kamptee Deep	Nagpur	Producing	
38	Bhanegaon	Nagpur	Producing	

39	Singhori	Nagpur	Producing	
40	Gokul	Nagpur	Producing	
41	Makardhokra -I	Nagpur	Producing	
42	Makardhokra - III	Nagpur	Producing	

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B. List of Allocated Mines

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SN	NAME OF MINE	DISTRICT	Allottee	STATUS (producing / Non Producing)
1 to 6	Baranj I, Baranj II, Baranj III, Baranj IV, Manora Deep & Kiloni	Chandrapur	Karnataka Power Corporation Limited (KPCL)	Producing
7	Belgaon	Nagpur	Sunflag Iron and Steel Company Ltd.	Producing
8	Marki Mangli III	Yavatmal	B.S. Ispat Ltd.	Producing
9	Marki Mangli I	Yavatmal	Topworth Urja and Metals Ltd.	Producing
10	Takli-Jena-Bellora (North) & Takli-Jena-Bellora (South)	Chandrapur	Aurobindo Reality And Infrastructure Private Ltd.	Producing
11	Gondkhari	Nagpur	Adani Power Maharashtra Ltd.	Works for drivage of entries is in progress
12	Marki Mangli II	Yavatmal	Yazdani International Private Ltd.	Non-Operational Yet to obtain the permissions/clearances required for
13	Marki Mangli IV	Yavatmal	Sobhagya Mercantile Ltd.	

14	Bhivkund	Chandrapur	Sunflag Iron and Steel Company Ltd.	commencement of mining operations
15	Dahegaon-Gowari	Nagpur	Ambuja Cements Ltd.	
16	Kalambi Kalmeshwar (Western Part)	Nagpur	Samlok Industries Private Ltd.	
17	Marki-Zari-Jamani-Adkoli	Yavatmal	Nilkanth Infra Mining Ltd.	
18	Dahegaon/Makardhokra-IV	Nagpur	Western Coalfields Limited (WCL)	
19	Bhandak West	Chandrapur	New Era Cleantech Solution Private Limited	
